

National Company Law Tribunal

Allahabad Bench

CP NO. 25/ND/2004

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017

NAME OF THE COMPANY: *Shree Narayan Developers Pvt. Ltd.*
SECTION OF THE COMPANIES ACT: U/S *397/398 of Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	NESAR AHMAD	PCS	Petitioner	<i>Rakesh</i>
2.	RAKESH C. SRIVA STAVA	Adv.	"	<i>Ankit</i>
3.	ANIL KUMAR	PCS	"	
4.	Ankit K. Singh	PCS	Respondent	<i>Ankit</i>

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Sh. Rakesh Chandra Srivastava, Advocate for the petitioner. Sh. Ankit Kumar Sing, proxy for the counsel representing the respondent company.

The proxy counsel appearing for respondent company seeks time to file appropriate application for restoration of the name of the company in the register of the ROC before an appropriate forum including this Bench.

A perusal of the order sheet dated 3rd August, 2017 goes to show that due to certain typographical error erupted in such order especially in four lines above of the bottom is stated as the respondent no.3 to 9, however, it should be read as respondent no.5 to 9. Further, this court in previous hearing observed that since their status is as of absentee they can't be permitted to oppose the present application. However, due to inadvertence it is mentioned as such that they can be granted liberty to oppose the application which is not factually correct. Therefore, such order is rectified clarifying that respondent no.5 to 9 are not present in the matter since long absentee. Hence, they cannot be granted liberty to oppose the present application. The petitioner counsel is advise to file a formal memo for making formal correction in the order.

The matter be listed on 21st September, 2017.

Sd

Dated 30.08.2017

Hon'ble Shri H.P. Chaturvedi, Member (J)